

**The 13<sup>th</sup> September, 1989**

No. LL(B) 116/89/13- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor/President is hereby published for general information.

**MEGHALAYA ACT NO. 7 OF 1989**

**THE MEGHALAYA LEGISLATIVE ASSEMBLY (FIXATION OF QUORUM)  
ACT, 1989**

(As passed by the Meghalaya Legislative Assembly on 5<sup>th</sup> September, 1989)

(Received the assent of the Governor on the 12<sup>th</sup> September, 1989)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 13<sup>th</sup> September, 1989)

An

Act

**To provide for fixation of quorum for meetings of the Meghalaya Legislative Assembly**

Be it enacted by the Legislature of the State of Meghalaya in the Fortieth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Legislative Assembly (Fixation of Quorum) Act, 1989 (2) It shall come into force at once.
Fixation of quorum for meetings of the Meghalaya Legislative Assembly	2	With effect from the commencement of this Act the quorum to constitute a meeting of the Meghalaya Legislative Assembly shall be one-tenth of the total number of the member thereof.

**E. W. MAIROM**

Deputy Secretary to the Govt. Of Meghalaya,

Law (B) Department.